

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 13
(IB)-1705(PB)/2018

IN THE MATTER OF:

Phoenix ARC Pvt Ltd

.... Petitioner

v.

Anush Finlease & Construction Pvt Ltd.

.... Respondent

Order U/s. 7 of (IBC) CIRP

Order delivered on 08.04.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

(HEARING THROUGH PHYSICAL MODE & VC)

PRESENT:

For the Petitioner : Suresh Dutt Dobhal, Adv

For the SRA : Iswar Mohapatra, Adv

ORDER

(IB)-1705(PB)/2018

It has come to our notice that queries have been raised on multiple occasions in piecemeal manner while clearing the applications/petitions.

Registrar and Scrutiny Section should ensure that all queries should be raised at one time so as to avoid the difficulties to the litigants. Permission of Assistant Registrar be taken if query (s) is to be raised for a second time.

Any breach of this direction will be dealt seriously. NIC should also build necessary provision in the e-filing solution to enable Scrutiny Section to raise the queries at one time. List the matter on **24.04.2024 to enable the RP to get numbered the plan approval IA.**

CA-1511/2019

Ms. Preeti Goel, Ld. Counsel appearing for the Applicant in IA-1511/2019 has made certain serious allegations against Ms. Nishi Chaudhary who was representing the RP. She undertakes to file a detailed affidavit listing out all the irregularities, errors & wrong doings of the earlier counsel Ms. Nishi Chaudhary well before the next date of hearing. Registry to permit her to file

affidavit alongwith supporting documents. At request and by consent, list the matter on **24.04.2024**.

CA-1997/2019, IA-2001/2020, IA-3154/2021

List on **24.04.2024**.

**-Sd/-
(RAMALINGAM SUDHAKAR)
PRESIDENT**

**-Sd/-
(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)**

08.04.2024
Lalit